

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/2672/2020

This the 12th day of May, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



Dr. Nishawar Jan, S/o Shri Ghulam Mohi-din R/o Zin Shah Mohalla, Rainawri, Srinagar.

.....Applicant

(Advocate:- Mr. F.A. Wani-**Not Present**)

Versus

1. Sher-i-Kashmir Institute of Medical Sciences through its Director, Soura, Srinagar and one another.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G.)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

This TA arises out of WP (C) No.3054/2019 (TA No.2672/2020), wherein relief is claimed against Sher-i-Kashmir Institute of Medical Sciences. This Tribunal does not have jurisdiction in respect of the employees of Sher-i-Kashmir Institute of Medical Sciences. The Registry is, therefore, directed to return the file to the Hon'ble High Court of Jammu & Kashmir at Srinagar

**(ANAND MATHUR)
MEMBER (A)**

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Manish/Shashi/Arun